

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 310
(IB)-437/ND/2023
New IA-457/2024

IN THE MATTER OF:

Northern Arc Capital Limited

... **Applicant/Petitioner**

Versus

Shivpriya Cables Private Limited

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 06.02.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-457/2024: The IA has been preferred for taking list of the creditors on record.

For the reasons stated therein, **the IA is allowed** and the list of the creditors is kept on record, subject to just all exceptions.

Sd/-
(ATUL CHATURVEDI)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)